



2026:AHC:65548

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 3021 of 2026**

Mohd Akram

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Jay Prakash Pandey, Umesh Chandra
Tiwari
Counsel for Opposite Party(s) : G.A.

Court No. - 64

HON'BLE VIVEK VARMA, J.

1. Heard learned counsel for the applicant and Sri Anupam Anand, learned Brief Holder for the State- opposite party, and perused the material available on record.
2. This application has been filed seeking anticipatory bail in Case Crime No. 50 of 2025, under Sections 191(2), 191(3), 190, 333, 109, 115(2), 117(2), 352, 351(3), 324(4), 118(1) B.N.S.S and 7 Criminal Law Amendment Act, Police Station Kunwargaon, District Budaun.
3. Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. As per the first information report, the applicant along with seven named accused is alleged to have assaulted three persons namely informant- Khush Naseeb, Sajiya and Najiya. As per the medical report as well as supplementary medical report of Sajiya and Najiya, the injuries received by them were simple in nature. Injured- Khus Naseeb received three injuries. The injury nos. 1 and 2 were simple in nature. The injury no. 3 was referred for x-ray examination. As per the x-ray report, fracture of third metacarpal bone in the left hand finger was seen. A vague role has been assigned to the applicant. It is contended that the injury no. 3 of Khus Naseeb was grievous in nature but not dangerous to life. The nature of injuries to the three injured shows that there was no intent to murder. Further, during the course of investigation the applicant was granted anticipatory bail till the submission of the police report by this Court vide order dated 24.09.2025 passed in Criminal Misc. Anticipatory Bail

Application U/S 482 BNSS No. 7857 of 2025, Mohd. Akram v. State of U.P. Investigation has been completed. The applicant had cooperated in the investigation. Charge-sheet has been filed. No custodial interrogation is required. The applicant has been summoned by the court concerned. Criminal history of the applicant has been explained in Paragraph- 19 of the affidavit. The applicant has apprehension of his arrest in the above mentioned case.

4. Learned Brief Holder for the State opposed the prayer for anticipatory bail but could not satisfactorily dispute the aforesaid submissions from the record.

5. Having regard to the submissions made, considering the nature of accusations and antecedents of the applicant and, in particular, the fact that as per the medical report as well as supplementary medical report of Sajiya and Najiya, the injuries received by them were simple in nature; injured- Khus Naseeb received three injuries, the injury nos. 1 and 2 were simple in nature, whereas injury no. 3 was referred for x-ray examination and as per the x-ray report, fracture of third metacarpal bone in the left hand finger was seen; a vague role has been assigned to the applicant; injury no. 3 of Khus Naseeb was grievous in nature but not dangerous to life; during the course of investigation the applicant was granted anticipatory bail till the submission of the police report by this Court; investigation has been completed; the applicant had cooperated in the investigation; no violation of conditions of anticipatory bail has been pointed out by the learned Brief Holder for the State and no custodial interrogation is required, without commenting on merits of the case, I am of the opinion that the applicant is entitled to be enlarged on anticipatory bail.

6. In the event of arrest, the applicant- Mohd. Akram, involved in the aforesaid case crime, be released on anticipatory bail during pendency of trial, on furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall make himself available on each and every date fixed in the matter by the court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to

dissuade from disclosing such facts to the Court;

(iii) The applicant shall not leave India without the previous permission of the Court and if he has passport, the same shall be deposited by him before the concerned court.

7. Further, in default of any of the conditions, the court concerned is at liberty to pass appropriate orders for enforcing and compelling the same.

8. The application stands disposed of.

March 30, 2026
SKT/-

(Vivek Varma,J.)